

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
INDORE BENCH AT AHMEDABAD**

ITEM No. 8
IA/93(MP)2021
in
TP 33 of 2019 [CP(IB) 67 of 2018]

Order under Section 7 IBC

IN THE MATTER OF:

Madhya Pradesh State Industrial Development CorporationApplicant
Ltd
V/sRespondent
Siddharth Tubes Ltd

Order delivered on ..18/06/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

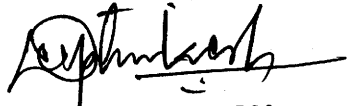
For the Applicant : Mr. Arjun Sheth, Advocate
For the IRP/RP :
For the Respondent :

ORDER

This application is filed by the Liquidator seeking permission against the ROC to change the status of the Successful Buyer i.e M/s. CRONARolling Mills Pvt. Ltd. Successful Bidder in the auction conducted by the Liquidator and buying the Corporate Debtor as a going concern. The Learned Counsel states that after the completion of the transaction the ROC was intimated to change status of the Corporate Debtor from "In-liquidation" to "Active". The Learned Counsel for the Applicant seeks adjournment to satisfy the Bench with respect to the filing of appropriate documents of the Sale of the Corporate Debtor as a going concern.

List the matter for further consideration on 23.07.2021.


**VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)**


**Dr. DEEPTI MUKESH
MEMBER(JUDICIAL)**